

19/12 A. K. Misra
 J. Sengupta
 J. P. Rath
 B. B. Patnaik

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 (C)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 670

1995

..... Sanarathi Panda, Applicant (s)

Versus

..... Union of India, Respondent (s)

Sr. No.	Date	Orders	Office note as to action (if any) taken on order
1	21-11-95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>Signature</i></p> <p style="text-align: center;">Registrar</p> <p>When the matter is taken up for admission, learned counsel for the applicant has invited our attention to paragraph 10 of the Application particularly highlighting the difficulties that he is to face in case of transfer before the present academic year is over. He has stated therein that his two daughters are prosecuting their studies in Class V in Oriya medium and there is a common examination which is being conducted by Board of Secondary Education, Orissa. His younger brother is also prosecuting his study in Class VIII at Bandhamunda. Even the two daughters are studying where the applicant is presently serving as a P.G. Teacher in the Railway High School. He further</p>	<p style="text-align: center;">S.P.O. of No 501- 2 is filed.</p> <p style="text-align: center;">H/2 21/11/95</p> <p>In this application w.s. 19, the applicant has challenged the order of transfer. for Registration.</p> <p style="text-align: center;">S.P. H/2 21/11/95</p> <p style="text-align: center;">Registration S.</p> <p style="text-align: center;">For Admit 2 stay.</p> <p style="text-align: center;">Bench H/2 21/11/95</p>

(2) 2

(18)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
Contd...		<p>submits that if the applicant is disturbed not only he but the educational career of these three students depending on him will will be seriously jeopardised. There is no Oriya medium school at Bhujodi, Bihar State where he is transferred. Considering these difficulties highlighted in the Application, the applicant will be satisfied if he is permitted to make a representation to the concerned Railway authorities to consider his case sympathetically. We think, apart from other questions involved, this is a fair submission, and we permit him to make a representation to the authorities within 15 (fifteen) days highlighting the difficulties that he would face in case the transfer is effected, and the authorities shall dispose of the representation as early as possible. Till the representation is disposed of, the transfer order as per Annexure-7 shall not be given effect to.</p> <p>The Original Application is disposed of.</p> <p>Hand over a copy of this order to the applicant's counsel forthwith.</p>	<p>A copy of order dt-21-11-95 may be given to the applicant's counsel.</p> <p><i>S. D.</i> <i>Minu</i> 21/11/95 S.O</p> <p>Received a copy of the order dt 21.11.95 on behalf of Mr. A. K. Mishra Advocate for petitioner.</p> <p><i>On behal</i> <i>the</i> 21/11/95</p> <p>A copy of the order dt 21.11.95 may be sent to all resps by regd. post with application copies.</p> <p><i>S. D.</i> <i>Minu</i> 22.11.95</p> <p>VICE-CHAIRMAN</p> <p><i>Ameswami</i></p> <p>MEMBER (ADMN.)</p>